

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. C.P. (IB)/391(MB)2024

**IN THE MATTER OF**

Indian Bank

... Petitioner

Vs

Mumbai Metro One Private Limited.

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 05.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Kevic Setalvad (PH)

For the Respondent: Adv. Rohit Gupta (PH)

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**ORDER**

Counsel for the Respondents pray for time to file reply. Allowed as prayed for. The Counsel for the Respondents are directed to file their reply within a period of 15 days by serving an advance copy on the Counsel opposite. Adjourned to **30.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/